

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3065
ANSWERED ON:20.03.2008
WELFARE SCHEMES FOR DISABLED
Joshi Shri Pralhad Venkatesh

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has drawn out any comprehensive and specific schemes for protecting the interests of physically challenged people;
- (b) if so, the details of such schemes being implemented during the last three years i.e., from 2004-05, to 2006-07;
- (c) whether the Government of Karnataka has sent any specific proposals for Central funds to implement some of its schemes aimed at welfare of physically handicapped people; and
- (d) if so, the details thereof and the reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT(SMT. SUBBULAKSHMI JAGADEESAN)

(a) & (b) To protect the interests of Persons with disabilities, the Government have formulated following schemes.

- (i) Deendayal Disabled Rehabilitation Scheme,
- (ii) Scheme of Assistance to Disabled Persons for Purchase/Fitting of Aids/Appliances and
- (iii) Scheme for implementation of Persons with Disabilities Act, 1995.

Under these Schemes, Rs. 84.64 crores, Rs. 170.34 crores and Rs.172.20 Crores were allocated during the years 2004-05, 2005-06 and 2006-07 respectively.

(c) & (d) No specific proposal for Central funds have been received from Government of Karnataka for welfare of persons with disabilities. However, during the current financial year, about 100 proposals aimed for persons with disabilities for funding of ongoing projects run by Non-Governmental Organisations under Deendayal Disability Rehabilitation Scheme have been received from the State of Karnataka, out of these 58 proposals have been sanctioned.